

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 216

21(ND)2009

Contt. Pett.-11/2020, CA-233/2023

IN THE MATTER OF:

Smt. Madhu Bhaskar

...

Applicant/Petitioner

Versus

TNB Investments Pvt.Ltd.

...

Respondent

Under Section: 397/398 of Comp. Act

Order delivered on 12.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Jaivardhan Jeph

For the Respondent : Adv. Shreya Kumar

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

Contt. Pett.-11/2020, CA-233/2023:- The Counsels for the parties jointly submitted that they are in talks to arrive at settlement qua the controversy/dispute espoused in CP-21/ND/2009. Having submitted so, they prayed for an adjournment. At their request, the hearing is deferred to 12.07.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)